

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:1930  
ANSWERED ON:30.11.2000  
PAYMENT TO GANESH SUGAR MILL ANANDNAGAR  
PADAMSEN CHAUDHARY

**Will the Minister of TEXTILES be pleased to state:**

- (a) whether the employees of Ganesh Sugar Mill, Anandnagar are not being paid pay and gratuity etc.;
- (b) if so, the reasons therefore;
- (c) the steps taken for early payment of arrears to the workers;
- (d) whether the Government propose to introduce Voluntary Retirement Scheme for the workers of the said mill;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR TEXTILES ( SHRI V. DHANANJAYA KUMAR)

(a)&(b): The employees of Ganesh Sugar Mills are not being paid pay and Gratuity after 29.9.99 on which date the Hon'ble High Court, Allahabad passed winding up order and appointed Official Liquidator. As per the provisions of the Companies Act 1956, the company is not liable to make any payment including salary and wages from this date.

(c): The official Liquidator appointed by the High Court will settle the claims of the employees as per the provisions of the Companies Act.

(d)to (f): Since the company has been ordered for winding up by the Hon'ble High Court and Official Liquidator has been appointed there is no proposal to introduce VRS for the workers of the company.